

ITEM NO.1501

COURT NO.1

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Cr1.) Nos.5115-5118/2021

(Arising out of impugned final judgment and order dated 07-04-2021 in CRLMC No.3492/2013, 07-04-2021 in CRLMA No.12820/2013, 07-04-2021 in CRLMA No.18912/2014, 07-04-2021 in CRLMA No.12577/2020 passed by the High Court Of Delhi At New Delhi)

AROON PURIE

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI & ORS.

Respondent(s)

WITH

SLP(Cr1) No.5258-5261/2021 (II-C)

SLP(Cr1) No.6392-6394/2021 (II-C)

Date : 31-10-2022 These petitions were called on for pronouncement of Judgment today.

For Petitioner(s)

Mr. Hrishikesh Baruah, AOR
Mr. Apoorva Jain, Adv.
Mr. Pranav Jain, Adv.

Mr. Tushar Mehta, SG
Mr. S.V. Raju, ASG
Ms. Aishwarya Bhati, ASG
Mr. Zoheb Hossain, Adv.
Mr. Kanu Agrawal, Adv.
Ms. Swati Ghildiyal, Adv.
Ms. Ameya Vikrama Thanvi, Adv.
Mr. G.S. Makker, AOR
Mr. Raj Bahadur Yadav, AOR

For Respondent(s)

Mr. R. Sathish, AOR
Mr. Shery George Cherian, Adv.
Mr. Mohandas K.K., Adv.
Mr. Rajesh Kumar, Adv.
Mr. Bharat Swaroop Sharma, Adv.
Mr. Mathen Joseph, Adv.
Ms. S. Geetha, Adv.
Mr. S.S. Ahluwalia, Adv.
Mr. Amitesh Gaurav, Adv.

Hon'ble the Chief Justice of India pronounced the Reportable Judgment of the Bench comprising Hon'ble the Chief Justice of India and Hon'ble Ms. Justice Bela M. Trivedi.

The operative portion of the judgment reads as under:

"1. Leave granted.

26. In the circumstances, we accept the appeals insofar as A-1 and the public servants (A-3, A-4 and A-8) are concerned and set aside the summoning order, as well as, quash Complaint No.584/1/2010 lodged against them. We, however, reject the appeal preferred by A-2.

Ordered accordingly."

Pending applications, if any, also stand disposed of.

(MUKESH NASA)

AR-cum-PS

(Signed Reportable Judgment is placed on the file)

(VIRENDER SINGH)

BRANCH OFFICER